

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 201
CP No. (IB)- 308/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s Prem Sales Corporation

...Operational Creditor

Versus

Rajasthan Fasteners Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Naman Maheshwari, Adv.

For the Corporate Debtor : Tanuj Gupta, Adv. for R-3

ORDER

Heard Mr. Naman Maheshwari, Adv. for the Petitioner / Operational Creditor and Mr. Tanuj Gupta, Adv. for the Respondent / Corporate Debtor. Mr. Naman Maheshwari, Adv. submits that the demand draft of Rs. 2 lacs has been received and has been encashed. Thus, he wants to withdraw the Petition. Permission is granted. CP No. (IB)-308/9/JPR/2019 is dismissed as withdrawn.

Sd-

(Raghu Nayyar)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

February 07, 2022